

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10491/2021

(Arising out of impugned final judgment and order dated 28-01-2021 in FAO No.552/2019 passed by the High Court of Judicature at Allahabad)

RAJKUMAR AGARWAL

Petitioner(s)

VERSUS

VEHICLE TATA VENTURE NO. UP 70 BM 1600COMMERCIAL
AUTO SALES PRIVATE LIMITED THR. ITS DIRECTOR SANSKAR
GUPTA & ORS.

Respondent(s)

Date : 13-05-2022 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Rajiv Tyagi, AOR(Mentioned by)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Upon being mentioned by Mr. Rajiv Tyagi, learned counsel appearing on behalf of the petitioner, we deem it appropriate to direct the Registry not to delete the matter from the date, if any, already notified.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)